

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.12.2012

OA No. 854/2012

Mr. S. Shrivastava, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, to quash and set aside the impugned order dated 26.09.2012 (Annexure A/1) besides praying that the respondents may be directed to modify the order dated 26.09.2012 to make a correction in respect of date from which order dated 18.07.2011 should have been given effect (i.e. 18.07.2011) instead of 01.09.2012.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted representation dated 26.11.2012 (Annexure A/6) and representation dated 27.09.2012 (Annexure A/7) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 26.11.2012 (Annexure A/6) and representation dated 27.09.2012 (Annexure A/7) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation dated 26.11.2012 (Annexure A/6) and representation dated 27.09.2012 (Annexure A/7) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)